The Cr.P.C. (Bihar Amendment) Bill, 1982 is pending president's assent. I strongly urge upon the Union Government to straightaway refuse President's assent to the Cr.P.C. (Bihar Amendment) Bill, 1982 without further delay to end the uncertainty in the Public mind in Bihar including the Bar and the Bench.

(ix) Need to take steps for oil explanation in West Bengal

SHRI KRISHNA CHANDRA HALDER (Durgapur) : Sir, our country is short of petroleum products and we are spending several thousand crores of valuable foreign exchange every year to import the petroleum products to meet our demands, in spite of increase of production in the last several years. Previously, drilling work was done in Galsi, Bakultala and different places of 24 Parganas and of-shore of Bay of Bengal to the depth of 2,500 metres. only.

Russian experts have said that Calcutta and Southern portions of West Bengal are floting on oil and expressed that drilling should be done up to the depth of 5,500 metres to 6,000 metres and oil must be found positively.

To become self-sufficient in petroleum products, and to save the valuable foreign exchange, it is necessary to drill up to 5,500 metres to 6,000 metres at the above mentioned places of West Bengal and Bay of Bengal in the national interest.

I would urge upon the Central Government and the Petroleum Minister to announce that the necessary steps as mentioned above, will be taken without delay to get oil in West Bengal and to make the country self-sufficient in petroleum products.

(x) Need to fulfil the promise made to farmers of Rajasthan canal area regarding interest in loans granted to them'

श्री बीरबल (गंगानगर) : सभापति महोदय, मैं नियम 377 के अधीन निम्नलिखित विषय उठाता हूं। प्रधान मंत्री जी 20 सूत्री कार्यक्रम के द्वारा प्रयास कर रही हैं कि देश के गरीब लोगों को गरीबी रेखा के ऊपर लाया जाए किन्तु राजस्थान केनाल एरिया में बने पक्के खाले सिंचाई की रकम पर ब्याज माफ करने बाबत गत 17 अक्तूबर, 1933 को मेरे निर्वाचन क्षेत्र में रावतसर में सार्वजनिक सभा हुई थी। इस अवसर पर राजस्थान केनाल एरिया के किसानों ने पक्के खालों की रकम पर आज से पहले का ब्याज माफ करने का अनुरोध किया था। मुख्य मंत्री, राजस्थान ने जो उस समय उपस्थित थे, सिद्धांत रूप में इस बात को स्वीकार करते हुए घोषणा की कि वे एक कमेटी का गठन करेंगे और उस कमेटी की रिपोर्ट के आधार पर आज से पहले की मूल रकम का ब्याज माफ किया जायेगा। लेकिन अभी तक किसी भी कमेटी का इस हेतु गठन नहीं किया गया है, जिसके कारण उस क्षेत्र के गरीब किसानों में भारी बेचैनी है।

आशा है भारत सरकार राजस्थान सरकार को इस विषय में शीघ्र उचित कार्यवाही करने के निर्देश देगी तथा इस बारे में सदन में घोषणा करेगी ताकि वहां के किसानों में व्याप्त बेचैनी दूर हो।

(xi) Need for Constituting one authority for Security, safety and efficient functioniug of air parts in India in view of recent bomb explosion at Madras Airport

SHRI XAVIER ARAKAL (Ernakulam) : The terroristic and tragic incident at the Madras airport and the subsequent Calling Attention debate in the Lok Sabha have revealed the inadequacies, insecurity and lack of coordination between the various governmental and non-governmental